



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Dec/202122/14

DATED: 07/01/2022

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Dec/202122/14 dated 07/01/2022 of Norms Committee - V for the year 2021-22 was held on 07/01/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	MANOJ MEENA ,Deputy Director	Directorate General of Foreign Trade, Delhi
2	P. Kumar,Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	KulDEEp Singh,Technical Authority	Technical Consultant,DGFT
4	ramasrey lal,Technical Authority	Technical Consultant,DGFT
5	NAND Lal,Technical Authority	Technical Consultant,DGFT
6	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
7	JD GIRI,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARAT SILKS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00149309AM22
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>Decision: M/s. BHARAT SILKS vide their application dated 28.07.2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda and noted that firm had filled incomplete ANF-4B and import items were missing. Therefore, firm was asked vide letter date 17.08.2021 followed by reminders date 01.09.2021 and 16.09.2021 to furnish their reply. Firm's reply still not received, therefore the Committee decided to reject the case</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	2 / NC/5/MEET/Dec/202122/14										
Case Status	Case Approved										
Party Name	GOKALDAS EXPORTS LIMITED										
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022										
HQ File Number	HQRNORM APPLY 00294994AM22										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 23/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:											
<table><tr><th>Export item</th><th>Qty.</th><th>import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">RENO RIDGE JACKET (MEN) WITH LINING AND POLYESTER WADDING, MADE UP OF 100% NYLON FABRIC, GSM 77 , STYLE No : 9108</td><td rowspan="2">14000 Pcs</td><td>100% Nylon DWR Coated Woven Fabric, width 58 inches+/-5% GSM 77 +/-10%</td><td>45,828.40 Sq. meter</td></tr><tr><td>100% Polyester Cire Coated, OHI Printed Lining fabric width 57</td><td>37,234.59</td></tr></table>		Export item	Qty.	import item	Qty. Recommended	RENO RIDGE JACKET (MEN) WITH LINING AND POLYESTER WADDING, MADE UP OF 100% NYLON FABRIC, GSM 77 , STYLE No : 9108	14000 Pcs	100% Nylon DWR Coated Woven Fabric, width 58 inches+/-5% GSM 77 +/-10%	45,828.40 Sq. meter	100% Polyester Cire Coated, OHI Printed Lining fabric width 57	37,234.59
Export item	Qty.	import item	Qty. Recommended								
RENO RIDGE JACKET (MEN) WITH LINING AND POLYESTER WADDING, MADE UP OF 100% NYLON FABRIC, GSM 77 , STYLE No : 9108	14000 Pcs	100% Nylon DWR Coated Woven Fabric, width 58 inches+/-5% GSM 77 +/-10%	45,828.40 Sq. meter								
		100% Polyester Cire Coated, OHI Printed Lining fabric width 57	37,234.59								

		inches+/-5% GSM 77 +/-10%	Sq. meter
		100% Polyester Cire Coated Lining fabric width 57 inches+/-5% GSM 70 +/-10%	2,229.62 Sq. meter
		100% Polyester Baffle Cire Coated Lining Fabric width 57 inches+/-5% GSM 70 +/-10%	58,415.95 Sq. meter
		100% Polyester Needle Punch Wadding, width 60 inches+/-5% GSM 80 +/-10%	1,408.18 Sq. meter
		100% Polyester Synthetic Down (Poly wadding)	2,898 Kgs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	3 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00304129AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 31/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
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RELAXED FIT DENIM FLEECE LINED SHIRT JACKET (MEN) MADE UP OF 100% COTTON DENIM FABRIC, GSM 290, STYLE No: 105605	65,000 Pcs.	100% Cotton Denim Woven fabric, width 63 Inches +/- 5% GSM 290 +/- 10%	2,10,522.73 Sq. meter
		100% Polyester printed Fleece Knitted Lining Fabric, width 62 inches +/- 5% GSM 150 +/- 10%	1,18,893.70 Sq. meter
		100% Nylon Taffeta Lining Fabric width 60 Inches +/- 5% GSM 70 +/- 10%	63,794.77 Sq. meter
		100% Polyester Knitted Tricot Pocket Lining Fabric, width 65 Inches +/- 5% GSM 201 +/- 10%	25,916.62 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	4 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	CHELSEA MILLS LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00066372AM21
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Decision: M/s. CHELSEA MILLS LLP vide their application dated 20.01.2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda and noted that the firm has not submitted its reply to the DL issued vide letter dated 27.08.2021, followed by reminders dated 11.09.2021 and 26.09.2021. Hence the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected

Party Name	CHELSEA MILLS LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00171972AM22
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>Decision: M/s. CHELSEA MILLS LLP vide their application dated 20.01.2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda and noted that the firm has not submitted its reply to the DL issued vide letter dated 27.08.2021, followed by reminders dated 16.09.2021 and 01.10.2021. Hence the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	6 / NC/5/MEET/Dec/202122/14		
Case Status	Case Approved		
Party Name	GOKALDAS EXPORTS LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022		
HQ File Number	HQRNORM APPLY 00295169AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<p>DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 23/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD , other details in this case and based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:</p>			
Export item	Qty.	Import item	Qty. Recommended
RENO RIDGE PULLOVER JACKET (MEN) WITH LINING AND POLYESTER WADDING, MADE UP OF 100% NYLON FABRIC, GSM 77, STYLE No	5,000 Pcs	100% Nylon DWR Coated Woven Fabric, width 58 inches+/-5% GSM 77 +/-10%	15,192.41 Sq. meter
		100% Polyester Cire Coated, OHI Printed Lining fabric width 57 inches+/-5% GSM 77 +/-10%	13,573.15 Sq. meter

: 8755		100% Polyester Cire Coated Lining fabric width 57 inches+/- 5% GSM 70 +/-10%	2,262.19 Sq. meter
		100% Polyester Baffle Cire Coated Lining Fabric width 57 inches+/- 5% GSM 70 +/-10%	13,754.13 Sq. meter
		100% Polyester Needle Punch Wadding, width 60 inches+/-5% GSM 80 +/-10%	152.40 Sq. meter
		100% Polyester Synthetic Down (Poly wadding)	1,053 Kgs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	7 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00274890AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Modelama Exports Private Limited (SPL) vide their application dated 04/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:

Export item	Qty.	Details of import item	Qty. Recommended
Ladies Romper	3690 Nos.	55% Linen 45% Viscose Dyed Woven Fabric GSM 190(+/-	8118

Style No 589591 Made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 190(+/-10%) Fiber Composition +/-3%		10%) Fiber Composition +/-3%	Sq. meter
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	8 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00295577AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 23rd December 2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty. Recommended
Loose Fit Denim Bib Overall (Men) made of 100% Cotton Denim Woven Fabric GSM 416 Style # 104672	1,00,000 Nos	100% Cotton Denim Woven Fabric, Width 58 inches +/- 5% GSM 416 +/- 10%	4,91,313.18 Sq. meter
		65% Polyester 35% Cotton Twill Lining fabric width 66 inches +/- 5%, GSM 165 +/- 10%	48,196.60 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	9 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00284858AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Shahi Exports Private Limited (SPL) vide their application dated 14th December 2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
Mens Shirt Full Sleeve (Style No.102418) Made of 60% Polyester 40% Cotton Dyed Woven Fabric GSM 170 +/-10%)	1220 Nos.	60% Polyester 40% Cotton Dyed Woven Fabric GSM 170	4002 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	10 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00296001AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 23/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
LOMA VISTA HOODED JACKET (BOYS), MADE OF 60% COTTON 40% POLYESTER CANVAS DUCK FABRIC, GMS 260, STYLE No : 6371	10,000 Pcs	60% Cotton 40% Polyester Canvas-Duck Woven Fabric, Width- 58 Inches +/- 5% GSM- 260 +/- 10%	17,324.87 Sq. meter
		97% Polyester 3% Elastane Knitted Rib Fabric, Width- 38 Inches +/- 5% GSM 345 +/-10%	1,795.28 Sq. meter
		100% Polyester Knitted Fleece Lining Fabric, Width 60 Inches +/- 5% GSM 250 +/-10%	10,599.75 Sq. meter
		100% Nylon Taffeta Lining Fabric Width 60 Inches +/- 5% GSM 72 +/- 10%	6,035.05 Sq. meter
		100% Polyester Wadding, Width 60 Inches +/- 5% GSM 80 +/- 10 %	5120.65 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	11 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JAYANTHI TEXTILE PRODUCTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00286312AM22
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>DECISION: M/s. JAYANTHI TEXTILE PRODUCTS vide their application dated 15/12/2021 has requested for prior fixation of norms. The Committee considered the case as per agenda along with other relevant papers and noted that Adv. Lic no.3210079829 Dated 19.11.2020 has already been issued by RA Coimbatore and same has attached with application of prior fixation. Therefore committee decided that this case cannot be considered as a prior fixation case and to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	12 / NC/5/MEET/Dec/202122/14								
Case Status	Case Approved								
Party Name	SHAHI EXPORTS PRIVATE LIMITED								
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022								
HQ File Number	HQRNORM APPLY 00298610AM22								
RA File Number	NA								
Licence No and Date	NA								
Norms Committee Decision:									
DECISION : M/s. Shahi Exports Private Limited (SPL) vide their application dated 27 th December 2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee decided to approved the input output norms as under:									
<table><tr><th>Details of Export List</th><th>Qty</th><th>Details of import item</th><th>Qty. Recommended</th></tr><tr><td>Ladies Three Fourth Pant (Style No. 401406/ 401407/ 401408 / 416135) Made of 89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%)</td><td>9052.0 Nos.</td><td>89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%</td><td>14936 Sq. meter</td></tr></table>		Details of Export List	Qty	Details of import item	Qty. Recommended	Ladies Three Fourth Pant (Style No. 401406/ 401407/ 401408 / 416135) Made of 89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%)	9052.0 Nos.	89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%	14936 Sq. meter
Details of Export List	Qty	Details of import item	Qty. Recommended						
Ladies Three Fourth Pant (Style No. 401406/ 401407/ 401408 / 416135) Made of 89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%)	9052.0 Nos.	89% Cotton 11% Spandex/Elastane Dyed Knitted Fabric GSM 295+/-10%	14936 Sq. meter						

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	13 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JAYANTHI TEXTILE PRODUCTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00286328AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION: M/s. JAYANTHI TEXTILE PRODUCTS vide their application dated 15/12/2021 has requested for prior fixation of norms. The Committee considered the case as per agenda along with other relevant papers and noted that Adv. Lic. No.32100798248 Dated 21.11.2020 has already been issued by RA Coimbatore and same has attached with application of prior fixation. Therefore committee decided that this case cannot be considered as a prior fixation case and to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	14 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00299208AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Shahi Exports Private Limited (SPL) vide their application dated 27th December 2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical authority, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
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Ladies Raincoat (Style No.113992) Made of 100% Polyester PU Coated Dyed Woven Fabric GSM 90 (Tolerance plus or minus 10%)	17800.0 (Nos.)	100% Polyester PU Coated Dyed Woven Fabric GSM 90	37736.0 Sq. meter
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	15 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARAT SILKS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00089965AM21
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Decision: M/s. Bharat Silks (SPL) vide their application dated 23.02.2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked vide letter dated 17.08.2021 furnish the following:

1. CAD, Image.
2. Measurement chart

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00289254AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 17/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical Authority, Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty recommended
POWDER CANYON INTERCHANGED JACKET INNER AND OUTER (MEN) MADE OF 100% POLYESTER, OUTER GSM 125 & GSM 178, INNER GSM 70. STYLE No: 9661	10,000 Sets.	100% Polyester DWR Coated Woven fabric, width 56 inches+/-5% GSM 125 +/-10%	43,916.69 Sq. meter
		100% Polyester DWR Coated Omni-tech Woven fabric, width 56 inches+/-5% GSM 178 +/-10%	13,690.63 Sq. meter
		100% Polyester Coated Lining fabric, width 57 inches+/-5% GSM 70 +/-10%	22,983.87 Sq. meter
		100% Nylon Taffeta Coated Lining fabric, width 59 inches+/-5% GSM 71 +/-10%	8,429.64 Sq. meter
		100% Polyester Knitted Mesh fabric, width 60 inches+/-5% GSM 80 +/-10%	701.04 Sq. meter
		100% Polyester Knitted Brushed Tricot fabric, width 60 inches+/-5% GSM 215 +/-10%	952.50 Sq. meter
		100% Polyester DWR Coated Woven fabric, width 57 inches+/-5% GSM 70 +/-10%	31,670.69 Sq. meter
		100% Polyester OHI Printed Lining fabric, width 57 inches+/-5% GSM 77 +/-10%	21,174.12 Sq. meter

		100% Polyester brushed tricot fabric, width 60 inches+/-5% GSM 215 +/-10%	95.25 Sq. meter
		100% Polyester Needle Punch Wadding, width 60 inches+/-5% GSM 80 +/-10%	571.50 Sq. meter
		85% Recycle Polyester 15% Polyester Wadding, Width 60 Inches +/- 5 % GSM 85 +/- 10%	30,480.06 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	17 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00303777AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Shahi Exports Private Limited (SPL) vide their application dated 31st December 2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical Authority, Committee decided to approve the input output norms as under:

Details of Export List	Qty	Details of import item	Qty recommended
Mens Shirt Jacket (Style No.A5Z9H) Made of 100% Nylon Dyed Woven Fabric GSM 55 and 100% Polyester Dyed Mesh Knitted Lining Fabric GSM 114 (Tolerance plus or minus 10%)	2102.0 (Nos.)	100% Nylon Dyed Woven Fabric GSM 55	4435 Sq. meter

		100% Polyester Dyed Mesh Knitted Lining Fabric GSM 114	2817 Sq. meter
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take for further necessary action and compliance of other usual conditions.

Case No.	18 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARTIYA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00049776AM21
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Decision: M/S Bhartiya International Limited vide their application dated 29.12.2020 has requested for prior fixation of norms under Special Advance Authorization of FTP 2015-20. The Committee considered the case as per agenda and noted that firm had filled incomplete ANF-4B and import items were missing. Therefore, firm was asked vide letter date 27.08.2021 followed by reminders date 11.09.2021 and 26.09.2021 to furnish their reply. Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00102198AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Decision: M/s. Richa Global Exports Private Limited vide their application dated 28.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case

as per agenda along with other relevant papers and noted that firm was asked vide letter dated 01.09.2021 followed by reminders dated 16.09.2021 and 01.10.2021 to furnishing the following:

1. CAD with proper mentioning Export item Sl. No.
2. Image with proper mentioning Export item Sl. No.
3. Measurement chart with proper mentioning Export item Sl. No.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00294181AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION : M/s. Gokaldas Exports Ltd (SPL) vide their application dated 22/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical Authority and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
RENO RIDGE HOODED JACKET (MEN) WITH LINING AND POLYESTER WADDING, MADE UP OF 100% NYLON FABRIC, GSM 77 , STYLE No : 4827	7,500 Pcs	100% Nylon DWR Coated Woven Fabric, width 58 inches+/-5% GSM 77 +/-10%	27,949.61 Sq. meter
		100% Polyester Cire Coated, OHI Printed Lining fabric width 57 inches+/-5% GSM 77 +/-10%	22,138.35 Sq. meter
		100% Polyester Cire Coated Lining fabric width 57 inches+/-5% GSM 70 +/-10%	4,195.73 Sq. meter
		100% Polyester Baffle Cire Coated	34,686.46

		Lining Fabric width 57 inches+/-5% GSM 70 +/-10%	Sq. meter	
		100% Polyester Needle Punch Wadding, width 60 inches+/-5% GSM 80 +/-10%	438.91 Sq. meter	
		100% Polyester Synthetic Down (Poly wadding)	1,890 Kgs	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take for further necessary action and compliance of other usual conditions.

Case No.	21 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00304090AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

DECISION: M/s. Gokaldas Exports Ltd (SPL) vide their application dated 31/12/2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. Based on recommendation of Technical Authority and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
RELAXED FIT DENIM SHERPA LINED JACKET (MEN), MADE UP OF 100% COTTON DENIM FABRIC, GSM 410, STYLE No: 105478	50,000 Pcs.	100% Cotton Denim Woven Fabric, width 60 Inches +/- 5% GSM 410 +/- 10%	1,98,714.76 Sq. meter
		100% Polyester Knitted Sherpa Fabric, width 59 Inches +/- 5% GSM 320 +/- 10%	68,965.71 Sq. meter

		100% Nylon Taffeta Lining Fabric, width 60 Inches +/- 5% GSM 70 +/- 10%	53,949.71 Sq. meter
		65% Polyester 35% cotton Pocket Lining Fabric, width 65 Inches +/- 5% GSM 166 +/- 10%	11,494.28 Sq. meter

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take for further necessary action and compliance of other usual conditions.

Case No.	22 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	J.K. FABRICS BANGALORE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000757AM21
RA File Number	072404000198 AM13
Licence No and Date	0710090528/31/08/2012

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders dated 17.11.2021 and 02.12.2021 to furnishing the following:

1. Breakup of fabric, made ups, Sarees in Sq. Mtr. And Kg's.
2. Content of respective inputs in export products in Sq. Mtr. As well as in Kg's.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	GARDEN CITY FASHIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM REVIW00174506AM22
RA File Number	072404000291 AM17
Licence No and Date	0710110798/15/12/2016

Norms Committee Decision:

DECISION: M/s. Garden City Fashions Private Limited vide their application dated 31.08.2021 has requested for fixation of norms as this case was rejected in norms committee no 09-AM20 dated 29.08.2019. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, the Committee decided approved the input output norms as under:

Export item	Qty	import item	Qty. Recommended
Mens Shirt Short Sleeve Made of 100% Linen Woven Bleached Fabrics- Korsa White regular Sanforised of GSM 162+/-10%)	1790 (Nos.)	100% Linen Woven Bleached Fabrics -Korsa White regular Sanforised of GSM 162+/-10%	4553 Sq. Mtr.

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000758AM21
RA File Number	072404000331 AM18
Licence No and Date	0710112870/23/02/2018

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders dated 17.11.2021 and 02.12.2021 to furnish the following:

1. Applicant to display in the image, the use of 5 lining , interlining and poly wadding with justification for use of high quantity in 4 lining.
2. Quantity of interlining and wadding given in yards while CAD is in metric units. Requirement of interlining and poly wadding may be given in Sq metres. High quantity of poly wadding may be justified.
3. Number of bundles/Pcs is not given in any CAD.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARAT EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000538AM19
RA File Number	062404000032 AM19
Licence No and Date	0610038986/25/09/2018
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 03.09.2021 followed by reminders dated 18.09.2021 and 03.10.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Compare the quantity asked for with Existing SION of Half Boot indicating whether it is for Gents/Ladies / others. 2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design. 3. Production of Export product vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	26 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARAT EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000318AM19
RA File Number	062404000038 AM19
Licence No and Date	0610039006/16/10/2018
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 03.09.2021 followed by reminders dated 18.09.2021 and 03.10.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input. 2. Justification for higher wastage of input. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	27 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	BHARAT EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000563AM19
RA File Number	062404000047 AM19
Licence No and Date	0610039042/29/11/2018
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 03.09.2021 followed by reminders dated 18.09.2021 and 03.10.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Specific name/type of footwear to be exported with comparison of relevant SION fixed in HB of procedure vol-II. 2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design. 3. Production of Export product vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	28 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	TOPLINE COMMODITIES PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000741AM19
RA File Number	022404000184 AM19
Licence No and Date	0210209041/07/03/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder dated 30.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Specification of import and export items and also weight of export and import item no.1 2. Complete calculation for requirement of all the raw materials both imported and indigenous for the manufacturing the export item. 3. Material Balance for export and import items. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p>	

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RAM COIR MILLS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000001AM20
RA File Number	102404000110 AM19
Licence No and Date	1010060163/29/03/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by final reminder dated 30.07.2021 to furnish the qty. of different chemicals used along with PVC resin in the manufacture of plastisol along with wastage.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	30 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SUCHETA ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000013AM20
RA File Number	062404000002 AM20
Licence No and Date	0610039149/09/04/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder dated 30.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Net import content in export product in each pair of boot and shoe upper and Comparison with respective SION fixed in the H.B. of procedure Vol-II. 2. Complete calculation for requirement of raw material for the manufacturing of export product. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	31 / NC/5/MEET/Dec/202122/14
Case Status	Case Withdrawn

Party Name	SAFEFLEX INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM REVIW00128121AM22
RA File Number	NA
Licence No and Date	NA
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that this case has already been discussed and approved in NC meeting no 03/AM-22 Date 16.07.2021. Hence, committee decided to withdrawn the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	32 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000085AM20
RA File Number	052304000093 AM20
Licence No and Date	0510410767/29/05/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Indicate the size of Export items. 2. The quantity of import item is mentioned in running meter only; indicate the quantity in square meters. 3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric. 4. Submit the CAD, Image/sketch, measurement chart of the export items. <p>The committee also noted that firm has submitted their reply on date 10.11.2021 and same has been referred to technical authorities on dated 04.01.2022. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	33 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	EMMBI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000705AM21

RA File Number	039404000153 AM20
Licence No and Date	0310829380/31/05/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminder dated 17.11.2021 and 02.12.2021 to furnish the complete set of application.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	34 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000092AM20
RA File Number	052404000125 AM20
Licence No and Date	0510410789/03/06/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Net import content in each type of Export product indicating how much accessories fixed in each bag. 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag. 3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities on dated 04.01.2022. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	35 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000095AM20
RA File Number	052404000124 AM20
Licence No and	0510410812/04/06/2019

Date	
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Net import content in each type of Export product indicating how much accessories fixed in each bag. 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag. 3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 without any attachment in their reply. Therefore, committee could not able to calculate the required inputs and decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	36 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000096AM20
RA File Number	052404000123 AM20
Licence No and Date	0510410813/04/06/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Net import content in each type of Export product indicating how much accessories fixed in each bag. 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag. 3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities on dated 04.01.2022. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	37 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected

Party Name	INDO RAMA SYNTHETICS (INDIA) LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000157AM20
RA File Number	502404000008 AM16
Licence No and Date	5010002537/09/07/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.7.2021 to furnish the complete set of application for fixation of norms.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	38 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	INDO RAMA SYNTHETICS (INDIA) LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000158AM20
RA File Number	502404000019 AM16
Licence No and Date	5010002538/09/07/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.7.2021 to furnish the complete set of application for fixation of norms.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	39 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000165AM20
RA File Number	052304000155 AM20
Licence No and Date	0510411267/17/07/2019
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.7.2021 to furnish the following:

1. Complete specification for the import item no. 22 to 111.
2. Net import content of item per bag i. e. without wastage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	VRIJESH NATURAL FIBRE & FABRICS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000166AM20
RA File Number	039504000339 AM20
Licence No and Date	0310830403/18/07/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 29.06.2021 followed by reminder on dated 29.7.2021 to furnish the following:

1. Product wise bifurcation quantity of export item.
2. Net content of flax yarn in export product, CAD of export item.
3. Manufacturing process alongwith stage wise wastage.
4. Consumption of flax yarn/ fabric per piece of each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	41 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	R K INDUSTRIES IV
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000199AM20
RA File Number	042404000081 AM20
Licence No and Date	0410165941/07/08/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted

that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Complete information like size of blankets, net content of blanketing cloth and border binding cloth.
2. Size of ready patch and size of raw patch used for making ready patch.
3. Weather the indicated qty.is in sq. Mtr or in running length.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	42 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000209AM20
RA File Number	052304000191 AM20
Licence No and Date	0510411528/19/08/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Complete specification for import items other than Fabric and lining.
2. Drawing / Design or Photographs of Export items indicating s. no. of import items and Style no. for each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TREGUS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000216AM20
RA File Number	039504000515 AM20
Licence No and Date	0310831119/21/08/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 to furnish the following:

1. Complete specification of each import item indicating type of metal, finish etc.
2. Details of item no.4 and 7 giving type of 15 sub items consist in it.
3. The indigenous inputs with quantity to use in making the export items.

The committee also noted that firm has submitted their reply on date 18.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.

The case stands deferred for re-listing.

Case No.	44 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAS STYLE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000250AM20
RA File Number	022404000090 AM20
Licence No and Date	0210209424/06/09/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminder dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer. 2. Complete details of import items, with specification indicating location in the drawing/design/layout of the bag with its application. 3. To give unit of measurement of import items in Sq. Mtr. or alternatively to give width (with calculation for import requirement). <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	45 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000256AM20
RA File Number	052404000331 AM20
Licence No and Date	0510411817/12/09/2019
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders dated 30.07.2021 and 14.08.2021 to furnish the following:

1. To give net import content of each input in the export product.
2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
3. Specification of import item from 13, 15 to 19.

The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.

The case stands deferred for re-listing.

Case No.	46 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000258AM20
RA File Number	352404000021 AM20
Licence No and Date	3510045601/16/09/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 24.08.2021 followed by reminders dated 08.09.2021 and 23.09.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Import item in kgs 2. Net content of import item in kgs in export <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	47 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000703AM21
RA File Number	092404000298 AM20
Licence No and Date	0910068011/23/09/2019
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders dated 17.11.2021 and 02.12.2021 to furnish the following:

1. Complete set of application.
2. Net weight of export product.
3. Percentage net content of each import item in export in weight terms.
4. Detailed specification with catalogue of import item no 3 to 9 and percentage DRC in import no-06.
5. Percentage wastage claimed for each import item.
6. Material balance between import and export.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	48 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	NZ SEASONAL WEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000278AM20
RA File Number	039504000657 AM20
Licence No and Date	0310831993/03/10/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Requirement of each input per piece of export product in table form.
2. Image, CAD and Manufacturing Chart for each export product.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000282AM20
RA File Number	322404000046 AM20
Licence No and Date	3210079137/04/10/2019
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Two sets of application.
2. Weight of export product in Kg.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SARATHY EXPORT FABRICS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000283AM20
RA File Number	322404000053 AM20
Licence No and Date	3210079136/04/10/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Complete two sets of application.
2. Weight of export product in Kg, sample of product.
3. Content of input fabric in Kg's.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000290AM20
RA File Number	322404000057 AM20
Licence No and Date	3210079153/14/10/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the

following:

1. Manufacturing process.
2. Weight of export product,
3. Content of each input in export product in Kg and justification of qty. of import with the help of CAD.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	52 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000291AM20
RA File Number	322404000055 AM20
Licence No and Date	3210079154/14/10/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Manufacturing process.
2. Weight of export product,
3. Content of each input in export product in Kg and justification of qty. of import with the help of CAD.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	53 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000307AM20
RA File Number	039504000718 AM20
Licence No and Date	0310832349/22/10/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted

that firm was asked vide letter dated 28.06.2021 followed by reminder on dated 29.07.2021 to furnish the following:

1. Correct CAD for product no 1,2,6,7.
2. Style no and description of export products.
3. CAD's with style no for all products.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	54 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MIRA EXIM LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000353AM20
RA File Number	052404000477 AM20
Licence No and Date	0510412474/14/11/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminder on dated 30.07.2021 and 15.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	55 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JNG FOOTSTEP PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000360AM20
RA File Number	052304000289 AM20
Licence No and Date	0510412553/20/11/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminder on dated 29.07.2021 and 13.08.2021 to furnish the following:</p>	

1. Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous).
2. In Appendix 4Em, the requirement has been shown as 0.84758 Kg for unit product, whereas quantity asked for in Advance Authorization is 1.15 kg per unit production. The same is to be clarified.
3. Production of export product vis-a-vis consumption of all the raw materials duly certified by Chartered Accountant for the last three years.
4. Whether complete foot wear will be made with only polyurethane prepolymer.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	56 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000375AM20
RA File Number	052404000510 AM20
Licence No and Date	0510412650/26/11/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminder on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	57 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000382AM20
RA File Number	342404000266 AM20
Licence No and Date	3410045661/28/11/2019
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminder on dated 17.11.2021 and 02.12.2021 to furnish the following:

1. CAD/Lay marker/cutting plan and measurement chart of export items according to sizes of export item.
2. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000383AM20
RA File Number	052304000340 AM20
Licence No and Date	0510412721/29/11/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 to furnish the following:

1. Indicate the size of Export items.
2. The quantity of import item is mentioned in running meter only; indicate the quantity in square meters.
3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.
4. Submit the CAD, Image/sketch, measurement chart of the export items.
5. The complete set of application alongwith copy of Adv. Auth.

The committee also noted that firm has submitted their reply on date 10.11.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.

The case stands deferred for re-listing.

Case No.	59 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000386AM20
RA File Number	052404000531 AM20
Licence No and	0510412755/03/12/2019

Date	
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminder on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	60 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000387AM20
RA File Number	052404000530 AM20
Licence No and Date	0510412756/03/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminder on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 21. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	61 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000391AM20

RA File Number	322404000079 AM20
Licence No and Date	3210079276/06/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.07.2021 followed by reminder on dated 23.07.2021 and 07.08.2021 to furnish the Complete sets of application.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	62 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	Lex Industries
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000394AM20
RA File Number	062404000070 AM20
Licence No and Date	0610039363/06/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminder on dated 17.11.2021 and 02.012.2021 to furnish the CAD, Image, Measurement chart of export items.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	63 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ADIL TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000396AM20
RA File Number	322404000090 AM20
Licence No and Date	3210079275/06/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p>	

1. CAD, Image and Measurement Chart
2. Calculation sheet reflecting requirement of inputs in square meters per piece of export product along with stage wise wastage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	64 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	REINFORCED EARTH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000398AM20
RA File Number	052404000540 AM20
Licence No and Date	0510412829/10/12/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Percentage Net content of import in export item. 2. Percentage Net content of Textile yarn in export. 3. Type of yarn in export. 4. Percentage wastage claimed. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	65 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000407AM20
RA File Number	039504000899 AM20
Licence No and Date	0310833369/12/12/2019
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 19.08.2021 followed by reminders on dated 03.09.2021 and 18.09.2021 to furnish the following:</p>	

1. CAD.
2. Image, Measurement chart of export product.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	66 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000417AM20
RA File Number	322404000085 AM20
Licence No and Date	3210079295/17/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. 3. Net content of import item in export product. 4. Requirement of inputs in Sq. Mtr. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	67 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SAHU EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000421AM20
RA File Number	052404000577 AM20
Licence No and Date	0510412953/18/12/2019
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Image, Measurement Chart. 	

2. Correct CAD.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	68 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000423AM20
RA File Number	039504000920 AM20
Licence No and Date	0310833527/18/12/2019

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 19.08.2021 followed by reminders on dated 03.09.2021 and 18.09.2021 to furnish the following:

1. CAD.
2. Image, Measurement chart of export product.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PINNACLE CLOTHING CO
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000442AM20
RA File Number	052404000613 AM20
Licence No and Date	0510413169/01/01/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.06.2021 followed by reminder on dated 29.07.2021 to furnish the proper CAD of the export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000449AM20
RA File Number	052404000625 AM20
Licence No and Date	0510413217/06/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Image, Measurement Chart. 2. CAD. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	71 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SAMSONITE SOUTH ASIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000457AM20
RA File Number	039504000989 AM20
Licence No and Date	0310834002/08/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 23.08.2021 followed by reminders on dated 07.09.2021 and 22.09.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Composition, indicating net import content in each export item. 2. Complete calculation for the requirement of raw materials, giving separately wastage for each export item. 3. A copy of norms approved in the past, if any. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	72 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected

Party Name	5MF&G TRADING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000458AM20
RA File Number	072404000233 AM20
Licence No and Date	0710116013/10/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	73 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000464AM20
RA File Number	052404000652 AM20
Licence No and Date	0510413317/13/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. <p>The committee also noted that firm has submitted their reply on date 21.10.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	74 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SAMSONITE SOUTH ASIA PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000465AM20
RA File Number	039504001003 AM20
Licence No and Date	0310834117/14/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the Complete two sets of application for fixation of norms.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	75 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PINNACLE CLOTHING CO
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000467AM20
RA File Number	052404000659 AM20
Licence No and Date	0510413334/15/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 24.08.2021 followed by reminders on dated 08.09.2021 and 23.09.2021 to furnish the proper CAD of the export item.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	76 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PINNACLE CLOTHING CO
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000468AM20
RA File Number	052404000660 AM20
Licence No and Date	0510413335/15/01/2020
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was</p>	

asked vide letter dated 24.08.2021 followed by reminders on dated 08.09.2021 and 23.09.2021 to furnish the proper CAD of the export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	77 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MIRA EXIM LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000469AM20
RA File Number	052404000658 AM20
Licence No and Date	0510413338/15/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the complete set of application for fixation of norms.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	78 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000473AM20
RA File Number	052304000401 AM20
Licence No and Date	0510413369/17/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete specification for import items other than Fabric and lining. Stitching In Thread Nylon/cotton no specification has been given. 2. Justification for using Edge paint indicating specification for requirement of 265 Kg for all the export items. 3. Drawing / Design or Photographs of Export items indicating Style no. for each export item. 	

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	79 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000478AM20
RA File Number	022404000165 AM20
Licence No and Date	0210209691/22/01/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. Complete set of application.
2. CAD, Image.
3. Measurement chart along with Style no.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	80 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000483AM20
RA File Number	342404000324 AM20
Licence No and Date	3410045806/23/01/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. CAD, Image.
2. Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	81 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	NEXG APPARELS LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000484AM20
RA File Number	039504001030 AM20
Licence No and Date	0310834465/24/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	82 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SURGINE HEALTHCARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000493AM20
RA File Number	052404000695 AM20
Licence No and Date	0510413485/30/01/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD/Lay marker, image/sketch and measurement chart of each export item. 2. Indicate requirement of inputs per unit of each export item. 3. Justification for wastage claimed. 4. There is huge range in GSM of import items, indicate exact GSM. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	83 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ASHUTOSH FIBRE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000501AM20
RA File Number	082404000363 AM20
Licence No and Date	0810147158/05/02/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 03.09.2021 followed by reminders on dated 18.09.2021 and 03.10.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Composition of Export product indicating net import content of raw materials in Export product and separately also wastage. 2. Manufacturing process indicating stage wise wastage of raw materials. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	84 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	FANCY OIL RETRIEVERS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000512AM20
RA File Number	039404000965 AM20
Licence No and Date	0310834851/13/02/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Net import content in Export product-1 and also specifications of Export product- 2. To indicate exact quantity of thickness of import items, as wide range of 1.5 to 4, 2.5 to 3.4, 3.5 to 4.4 mm has been given. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	85 / NC/5/MEET/Dec/202122/14
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Case Status	Case Approved			
Party Name	ANAR COIR PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022			
HQ File Number	018405000517AM20			
RA File Number	322404000126 AM20			
Licence No and Date	3210079413/18/02/2020			
Norms Committee Decision:				
DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm has submitted their reply vide letter dated 18.08.2021. Based on written comments of technical authority, Committee decided to approve the input output norms as under:				
S.N.	Export item	Qty.	Import item	Qty. Recommended
1.	COIR PITH CONTAINING (50% COIR 50% HYDRA FIBRE 160 WB - WOOD FIBRE)	38000 Kg.	HYDRA FIBRE 160 WB (WOOD FIBRE)	19000 Kg.
2.	COIR PITH CONTAINING (50% COIR 50% HYDRA FIBRE 065 WB - WOOD FIBRE)	38000 Kg.	HYDRA FIBRE 065 WB (WOOD FIBRE)	19000 Kg.
3.	COIR PITH CONTAINING (50% COIR 50% HYDRA FIBRE 365 WB-WOOD FIBRE)	38000 Kg.	HYDRA FIBRE 365 WB (WOOD FIBRE)	19000 Kg.
RA may take subsequent consequential action accordingly.				

Case No.	86 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000522AM20
RA File Number	039404000993 AM20
Licence No and Date	0310835048/25/02/2020
Norms Committee Decision:	
DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:	
1. Net weight of export product.	

2. Net content of polyester filament yarn and Nylon yarn in export product.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	87 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000528AM20
RA File Number	052404000739 AM20
Licence No and Date	0510413724/27/02/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. CAD with Style no, Image.
2. Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	88 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000532AM20
RA File Number	322404000132 AM20
Licence No and Date	3210079433/28/02/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. To indicate net-contents of nonwoven fabric in each export product.
2. To indicate %age of wastage along with manufacturing process.
3. CAD of each export item labeled with export item no.
4. Measurement chart and image/sketch of each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	89 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000533AM20
RA File Number	322404000131 AM20
Licence No and Date	3210079434/28/02/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. The nomenclature of export item no. 1, 2,3& 4 is vague, please mention it clearly.
2. To indicate net-contents of nonwoven fabric in each export product.
3. To indicate %age of wastage along with manufacturing process.
4. CAD of each export item labeled with export item no.
5. Measurement chart and image/sketch of each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	90 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000533AM20
RA File Number	322404000131 AM20
Licence No and Date	3210079434/28/02/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. The nomenclature of export item no. 1, 2,3& 4 is vague, please mention it clearly.
2. To indicate net-contents of nonwoven fabric in each export product.

3. To indicate %age of wastage along with manufacturing process.
4. CAD of each export item labeled with export item no.
5. Measurement chart and image/sketch of each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	91 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000534AM20
RA File Number	322404000134 AM20
Licence No and Date	3210079435/28/02/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. The nomenclature of export item no. 1, 2,3& 4 is vague, please mention it clearly. 2. To indicate net-contents of nonwoven fabric in each export product. 3. To indicate %age of wastage along with manufacturing process. 4. CAD of each export item labeled with export item no. 5. Measurement chart and image/sketch of each export item. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	92 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	NEXG APPARELS LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000529AM20
RA File Number	039504001133 AM20
Licence No and Date	0310835124/28/02/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021</p>	

to furnish the following:

1. CAD, Image.
2. Measurement chart with Style no.
3. Complete set of application.
4. Reason for claiming in excess quantity than quantity specified in SION J-166.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	93 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000531AM20
RA File Number	322404000133 AM20
Licence No and Date	3210079431/28/02/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. The nomenclature of export item no. 1, 2,3& 4 is vague, please mention it clearly.
2. To indicate net-contents of nonwoven fabric in each export product.
3. To indicate %age of wastage along with manufacturing process.
4. CAD of each export item labeled with export item no.
5. Measurement chart and image/sketch of each export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	94 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PIONEER EMBROIDERIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000545AM20
RA File Number	039504001147 AM20
Licence No and Date	0310835205/04/03/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Width of the fabric.
2. Width of the embroidery pieces.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	95 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000551AM20
RA File Number	322404000139 AM20
Licence No and Date	3210079461/16/03/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.
3. Net content of import in each export item.
4. Justification for higher wastage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	96 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000552AM20
RA File Number	322404000138 AM20
Licence No and Date	3210079462/16/03/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted

that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.
3. Net content of import in each export item.
4. Justification for higher wastage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	97 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000562AM21
RA File Number	062404000001 AM21
Licence No and Date	0610039470/08/04/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	98 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000563AM21
RA File Number	052304000002 AM21
Licence No and Date	0510413993/13/04/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the

following:

1. To indicate import content in the input product giving layout, drawing and design of export product.
2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
3. Co-relation with SION - G-33 for the export "Bag".

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	99 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000566AM21
RA File Number	039404000873 AM20
Licence No and Date	0310835849/25/04/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the complete two sets of application along with complete detail for fixation of norms.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	100 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JNG FOOTSTEP PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000569AM21
RA File Number	052304000011 AM21
Licence No and Date	0510414084/28/04/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:

1. Manufacturing process indicating stage wise wastage of raw materials for the manufacture of export items.

2. Composition of export item/s indicating import content in it.
3. Complete calculation for the requirement of both imported and indigenous items, indicating separately the wastage of raw materials, for the manufacture of export items.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	101 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000573AM21
RA File Number	322404000003 AM21
Licence No and Date	3210079498/01/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete two sets of application. 2. CAD, Image and Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	102 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000576AM21
RA File Number	052304000019 AM21
Licence No and Date	0510414130/08/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder 31.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD/Lay marker, image/sketch and measurement chart of each export item. 2. Indicate the size wise quantity of export items and requirement of inputs per unit of each size. 3. There is huge range in GSM (60-250) and width of fabric (40"-70") in import items, indicate exact 	

- GSM and width of the fabric. Relevant tolerance will be applicable as per policy.
4. The UOM for import item should be in sq. meters.

The committee also noted that firm has submitted their reply on date 10.11.2021 and same has been referred to technical authorities. Therefore, committee decided to defer the case for examination.

The case stands deferred for re-listing.

Case No.	103 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	NUVOCRAFT APPARELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000579AM21
RA File Number	072404000036 AM21
Licence No and Date	0710116446/13/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete two sets of application. 2. CAD, Image and Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	104 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SUCHETA ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000581AM21
RA File Number	062404000006 AM21
Licence No and Date	0610039491/14/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the complete two sets of application to process the case.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p>	

RA may take subsequent consequential action accordingly.

Case No.	105 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000585AM21
RA File Number	039504000091 AM21
Licence No and Date	0310836277/20/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Indicate the size wise quantity of export items and requirement of inputs per unit of each size. 2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item. 3. Indicate the usages, width of Foam Tape alongwith justification for 40% wastage claimed. 4. You have claimed 18% wastage for import item no. 2 to 4, which appears on higher side, please give justification for higher wastage. 5. There is huge range in GSM (25 to, more than 150) in import items, indicate exact GSM. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	106 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000588AM21
RA File Number	039504000110 AM21
Licence No and Date	0310836384/26/05/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 10.08.2021 followed by reminders on dated 25.08.2021 and 09.09.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. In ANF 4A, Fabric input – 2 on agenda hard copy – 3 Annexure 11 A Fabric input – 3 , out of which 2 and 3 are same fabric (In agenda – 3 different fabric). It data sheet for Advance Authorization appendix 11 A only one fabric input. 	

2. In export product description, style no. Is not there. In CAD for two items and measurement chart style no. not given. Image.
3. Export products are 3 but image and measurement chart for only 2 items.
4. Export item – 1 description is children jacket but CAD and measurement chart given for kids raincoat
5. Same CAD repeated several time. Purpose is not known.
6. Applicant seems casual in submitting application. He was specifically asked to mention style no. and submit CAD and images but the reply is incomplete.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	107 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000593AM21
RA File Number	042404000019 AM21
Licence No and Date	0410166793/01/06/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	108 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK AUTO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000598AM21
RA File Number	052404000077 AM21
Licence No and Date	0510414298/02/06/2020
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.07.2021 followed by reminders on dated 28.07.2021 and 12.08.2021 to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	109 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	BRIGHTCHOICE OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000599AM21
RA File Number	039404000128 AM21
Licence No and Date	0310836495/04/06/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm has submitted their reply on date 22.12.2021 and same has been referred to technical authority. Therefore, committee decided to defer the case for examination.

The case stands deferred for re-listing.

Case No.	110 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000607AM21
RA File Number	052404000093 AM21
Licence No and Date	0510414357/09/06/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.07.2021 followed by reminder on dated 31.07.2021 to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	111 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000608AM21
RA File Number	052404000089 AM21
Licence No and Date	0510414358/09/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 29.06.2021 followed by reminder on dated 29.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	112 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK AUTO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000605AM21
RA File Number	052404000095 AM21
Licence No and Date	0510414355/09/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 23.06.2021 followed by reminder on dated 23.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	113 / NC/5/MEET/Dec/202122/14
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Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000606AM21
RA File Number	052404000094 AM21
Licence No and Date	0510414356/09/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 04.07.2021 followed by reminder on dated 03.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p>	

Case No.	114 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000615AM21
RA File Number	052404000062 AM21
Licence No and Date	0510414403/15/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. 3. In Exp. Product 2nd, front and back is shown but input is claiming only one, clarify. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	115 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000624AM21

RA File Number	062404000015 AM21
Licence No and Date	0610039519/19/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Full specification of fabric with all constituents' percentage. 2. GSM variation is beyond 10%, please clarify. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	116 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000625AM21
RA File Number	322404000015 AM21
Licence No and Date	3210079566/22/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	117 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000706AM21
RA File Number	052404000114 AM21
Licence No and	0510414460/22/06/2020

Date	
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.07.2021 followed by reminders on dated 28.07.2021 and 12.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	118 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MIDAS SAFE INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000630AM21
RA File Number	062404000016 AM21
Licence No and Date	0610039523/24/06/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	119 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000632AM21
RA File Number	062404000019 AM21
Licence No and Date	0610039528/26/06/2020
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	120 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000639AM21
RA File Number	052404000141 AM21
Licence No and Date	0510414516/30/06/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:

1. CAD, Image.
2. Measurement chart.
3. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	121 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000647AM21
RA File Number	052404000167 AM21
Licence No and Date	0510414603/10/07/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 30.06.2021 followed by reminder on dated 30.07.2021 to furnish the following:

1. CAD, Image.

2. Measurement chart.
3. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	122 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000648AM21
RA File Number	052304000074 AM21
Licence No and Date	0510414605/10/07/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.07.2021 followed by reminders on dated 28.07.2021 and 12.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete set of application. 2. Net content of HDPE and indigenous material in export product. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	123 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GRAND INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000656AM21
RA File Number	062404000022 AM21
Licence No and Date	0610039553/21/07/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. 	

The committee noted that firm has submitted incomplete reply i.e. application copy only on dated 13.12.2021. Therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	124 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ANAX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000658AM21
RA File Number	318304000030 AM21
Licence No and Date	3110067793/23/07/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Content of each import item in making of export product. 2. Complete two sets of hard copy of application. 3. Number of layers. 4. Each layer constituent and GSM 5. Export item does not say how many layers or constituents clarify how accountability will be ensured. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	125 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	KABADI SHANKARSA AND COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000661AM21
RA File Number	072404000099 AM21
Licence No and Date	0710116801/27/07/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminder on dated 17.11.2021 to furnish the "export qty. in pieces" for further processing of fixation of norms.</p> <p>The committee noted that firm has submitted their reply vide dated 22.11.2021 and same has been sent to technical authority. Therefore, committee decided to defer the case for examination.</p>	

The case stands deferred for re-listing.

Case No.	126 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AKHANDJYOTI FLEXIBLE PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000666AM21
RA File Number	562404000011 AM21
Licence No and Date	5610005912/29/07/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the GSM of import item no 04.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	127 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000670AM21
RA File Number	062404000028 AM21
Licence No and Date	0610039573/11/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	128 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected

Party Name	G. S. EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000671AM21
RA File Number	332404000009 AM21
Licence No and Date	3310030722/11/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. The export product is 100% Polyester Bathmats and 100% Polyester Rugs. Therefore firm has to give bifurcated qty. of Bathmats and Rugs separately alongwith net contents of Polyester Knitted fabric in each export item. 2. Complete manufacturing process of export items. 3. There is no indication of wastage in the application. How a product can be manufactured without wastage? So, indicate the qty. of inputs if used by sourcing from indigenous sources. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	129 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ABHIKRITI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000672AM21
RA File Number	022404000058 AM21
Licence No and Date	0210210038/13/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	130 / NC/5/MEET/Dec/202122/14
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Case Status	Case Rejected
Party Name	SALEHA INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000673AM21
RA File Number	062404000027 AM21
Licence No and Date	0610039580/14/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the complete reply as under:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application 3. Net import content in the export product giving separate wastage of raw material 4. Calculation for requirement of raw material both imported, indigenous for manufactured and product. 5. Justification for wastage claimed. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	131 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000676AM21
RA File Number	052404000230 AM21
Licence No and Date	0510414899/17/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 3. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	132 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	GAURAV INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000678AM21
RA File Number	052304000127 AM21
Licence No and Date	0510414910/17/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda and noted that firm was asked to appear before norms committee for “personal hearing” to explain their case. But due to Covid-19, PH could not be conducted.</p> <p>Therefore Committee decided to defer the case in next NC meeting.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	133 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MAGSONS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000679AM21
RA File Number	052404000233 AM21
Licence No and Date	0510414921/18/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. <p>Firm’s reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	134 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000680AM21
RA File Number	072404000139 AM21

Licence No and Date	0710116900/18/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the Generic name of import item no -03 alongwith catalogue and its function.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	135 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000687AM21
RA File Number	322404000037 AM21
Licence No and Date	3210079647/19/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Qty. Of import item no.1 in kg and its net content in export. 2. Qty of import item no.2 and 3 in sq meter and their net content in export. 3. Justification of qty. of import with the help of CAD. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	136 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	COTTON WORLD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000685AM21
RA File Number	072404000138 AM21
Licence No and Date	0710116910/19/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted</p>	

that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	137 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000686AM21
RA File Number	322404000033 AM21
Licence No and Date	3210079646/19/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 08.07.2021 followed by reminders on dated 23.07.2021 and 07.08.2021 to furnish the Complete sets of application.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	138 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000690AM21
RA File Number	322404000040 AM21
Licence No and Date	3210079652/21/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart. 	

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	139 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000691AM21
RA File Number	052304000140 AM21
Licence No and Date	0510414992/24/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	140 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000692AM21
RA File Number	052304000145 AM21
Licence No and Date	0510414993/24/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	141 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RATANMOTI TEXTFAB (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000693AM21
RA File Number	318304000051 AM21
Licence No and Date	3110067833/24/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete set of application. 2. Complete technical specification of export item. 3. Type of Fabric. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	142 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000694AM21
RA File Number	062404000037 AM21
Licence No and Date	0610039593/25/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the Complete set of application.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	143 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SURYA TEXTTECH
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022

HQ File Number	018405000697AM21
RA File Number	302404000038 AM21
Licence No and Date	3010105368/26/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Manufacturing chart/process along with justification. 2. Content of indigenous (if any). <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	144 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SPUNWEB NONWOVEN
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000699AM21
RA File Number	242404000035 AM21
Licence No and Date	2410043216/26/08/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the Complete set of application with appendix 4E.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	145 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000701AM21
RA File Number	052304000151 AM21
Licence No and Date	0510415041/28/08/2020
Norms Committee Decision:	

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:

1. Manufacturing process with stage wise wastage.
2. Complete calculation to justify the requirement of each input per pair of each curtain reflecting various types of wastages with justification for quantum and nature of each type of wastage accounted in calculation of requirement Please also show the requirement of inputs against each export product in matrix form giving wastage at each stage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	146 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000704AM21
RA File Number	322404000041 AM21
Licence No and Date	3210079672/28/08/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. Qty. Of import item no 1,4 and 5 in kg and its net content in export .
2. Qty of import item no. 2 and 3 in sq meter and their net content in export.
3. Justification of qty of import with the help of CAD.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	147 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000713AM21
RA File Number	052404000254 AM21
Licence No and Date	0510415053/31/08/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	148 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	HIGH SPIRIT COMMERCIAL VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000715AM21
RA File Number	039404000382 AM21
Licence No and Date	0310837999/31/08/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the Complete set of application with appendix 4E.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	149 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ANITHAA WEAVING MILL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000717AM21
RA File Number	322404000042 AM21
Licence No and Date	3210079673/31/08/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:

1. Complete set of application.
2. Weight of export item.

3. Content of Viscose in export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	150 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000718AM21
RA File Number	322404000043 AM21
Licence No and Date	3210079680/01/09/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	151 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SPUNWEB NONWOVEN
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000719AM21
RA File Number	242404000038 AM21
Licence No and Date	2410043226/01/09/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:

1. Details of indigenous input.
2. Appendix 4E with all technical details.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	152 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JUNIPER HEALTH LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000720AM21
RA File Number	318304000054 AM21
Licence No and Date	3110067838/02/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Content of each import item in making of export product. 2. Complete set of application. 3. Number of layers. 4. Each layer constituent and GSM 5. Export item does not say how many layers or constituents clarify how accountability will be ensured. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	153 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AKRITI CREATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000723AM21
RA File Number	052304000143 AM21
Licence No and Date	0510415114/04/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p>	

RA may take subsequent consequential action accordingly.

Case No.	154 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ULTRA NONWOVEN
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000724AM21
RA File Number	039504000233 AM21
Licence No and Date	0310838093/04/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the Complete set of application and appendix 4E.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	155 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MAJSTRO FOOTWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000725AM21
RA File Number	332404000005 AM21
Licence No and Date	3310030738/07/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To indicate weight of export product in kg term. 2. Net import content in the export item and also indigenous input in it. 3. Complete calculation for the requirement of raw material (both imported and indigenous) indicating wastage separately. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	156 / NC/5/MEET/Dec/202122/14
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Case Status	Case Rejected
Party Name	SHRI TECHTEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000728AM21
RA File Number	082404000168 AM21
Licence No and Date	0810148507/08/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete set of application. 2. The Weight of each import item is less than the weight of export item, clarify it <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	157 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	GINGER FASHIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000729AM21
RA File Number	072404000149 AM21
Licence No and Date	0710116972/08/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 followed by reminders on dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>The committee also noted that firm has submitted their reply on dated 30.12.2021 and same has been referred to technical authority. Therefore, committee decided to defer the case for examination.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	158 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022

and Date	
HQ File Number	018405000730AM21
RA File Number	052304000169 AM21
Licence No and Date	0510415158/09/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.07.2021 followed by reminders on dated 30.07.2021 and 14.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete specification for import items other than Fabric and lining. 2. Drawing / Design or Photographs of Export items indicating s. no. of import items and Style no. for each export item. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	159 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	TEAM KNITS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000731AM21
RA File Number	322404000046 AM21
Licence No and Date	3210079687/09/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 26.08.2021 followed by reminders on dated 10.09.2021 and 25.09.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	160 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000733AM21
RA File Number	062404000040 AM21

Licence No and Date	0610039605/10/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 09.07.2021 followed by reminders on dated 24.07.2021 and 08.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	161 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	BUILDMET FIBRES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000738AM21
RA File Number	072404000150 AM21
Licence No and Date	0710116992/10/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.11.2021 to furnish the Specification and material of import item no -05.</p> <p>The committee also noted that firm has submitted their reply on date 15.11.2021 and same has been referred to technical authority. Therefore, committee decided to defer the case.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	162 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000735AM21
RA File Number	039504000309 AM21
Licence No and Date	0310838225/11/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted</p>	

that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	163 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000736AM21
RA File Number	042404000081 AM21
Licence No and Date	0410167058/11/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 14.07.2021 followed by reminders on dated 29.07.2021 and 13.08.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete two sets of hard copy of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	164 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000737AM21
RA File Number	052304000174 AM21
Licence No and Date	0510415184/11/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda alongwith other relevant papers and noted that the firm was asked vide letter dated 02.11.2021 followed by reminders dated 17.11.2021 and 02.12.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete two sets of hard copy of application. 	

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	165 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	INDAUTO FILTERS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000739AM21
RA File Number	072404000151 AM21
Licence No and Date	0710116995/11/09/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021, 02/12/2021 to furnish the Complete set of application</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	166 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000743AM21
RA File Number	322404000048 AM21
Licence No and Date	3210079692/14/09/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Qty. of import item no. 1 and 4 in kg and its net content in export. 2. Qty of import item no. 2 and 3 in Sq. meter and their net content in export. 3. Justification of qty. of import with the help of CAD. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	167 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000744AM21
RA File Number	322404000049 AM21
Licence No and Date	3210079693/14/09/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:

1. Qty. of import item no. 1 and 4 in kg and its net content in export.
2. Qty of import item no. 2 and 3 in Sq. meter and their net content in export.
3. Justification of qty. of import with the help of cad.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	168 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000745AM21
RA File Number	052304000178 AM21
Licence No and Date	0510415220/15/09/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm's application has been referred to technical authority and decided to wait for their comments.

The case stands deferred for re-listing.

Case No.	169 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000747AM21

RA File Number	042404000096 AM21
Licence No and Date	0410167070/16/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete two sets of hard copy of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	170 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000749AM21
RA File Number	062404000042 AM21
Licence No and Date	0610039617/16/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 30/06/2021 followed by reminder dated 30/07/2021 to furnish the Complete two sets of hard copy of application.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	171 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000764AM21
RA File Number	052304000189 AM21
Licence No and Date	0510415314/25/09/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers</p>	

and noted that firm was asked vide letter dated 14/07/2021 followed by reminders dated 29/07/2021 and 13/08/2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete two sets of hard copy of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	172 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000765AM21
RA File Number	322404000050 AM21
Licence No and Date	3210079718/25/09/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete sets of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	173 / NC/5/MEET/Dec/202122/14
Case Status	Case Approved
Party Name	ANAR COIR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000771AM21
RA File Number	322404000054 AM21
Licence No and Date	3210079733/30/09/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda and noted that firm has submitted their reply on dated 18.08.2021 and based on recommendation of technical authority, Committee decided to approve the input output norms as under:</p>	

Export item	Qty.	Import Item	Qty. Recommended
COIR PITH CONTAINING 70% COCOPEAT AND 30% WOOD FIBRE (HYDRA FIBRE 160WB - CFHF160WBX)	50 MT	HYDRA FIBRE 160 WB INTL - CFHF160WBX	15 MT
COIR PITH CONTAINING 70% COCOPEAT AND 30% WOOD FIBRE (HYDRA FIBRE 365WB - CFHF365WBX)	13 MT	HYDRA FIBRE 365 WB INTL - CFHF365WBX	3.9 MT
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	174 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000774AM21
RA File Number	322404000058 AM21
Licence No and Date	3210079737/06/10/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following, which is still awaited.</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete two sets of hard copy of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	175 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	GLOBAL ATTIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000776AM21
RA File Number	322404000057 AM21
Licence No and Date	3210079746/07/10/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the Complete set of hard copy of application..

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	176 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	018405000780AM21
RA File Number	322404000060 AM21
Licence No and Date	3210079753/08/10/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	177 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00032822AM21
RA File Number	05AA04017384 AM21
Licence No and Date	0511000026/07/12/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:

1. CAD, Image, Measurement chart.

2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	178 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00034140AM21
RA File Number	05AA04017723 AM21
Licence No and Date	0511000089/09/12/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	179 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PRET INTERPRET CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00039336AM21
RA File Number	07AA04005841 AM21
Licence No and Date	0711000074/16/12/2020

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	180 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00040591AM21
RA File Number	02AA04005997 AM21
Licence No and Date	0211000043/17/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	181 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00043830AM21
RA File Number	05AA04019253 AM21
Licence No and Date	0511000301/21/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, 2. Image, Measurement chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	182 / NC/5/MEET/Dec/202122/14
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Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00044699AM21
RA File Number	05AA04019642 AM21
Licence No and Date	0511000351/22/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete 2 set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	183 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RUKSH GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00044731AM21
RA File Number	06AA04002397 AM21
Licence No and Date	0611000040/22/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	184 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022

HQ File Number	HQRNORM APPLY 00045223AM21
RA File Number	05AA04019699 AM21
Licence No and Date	0511000366/23/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD. 2. Image. 3. Measurement Chart. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	185 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	SAGAR METALLICS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00046804AM21
RA File Number	52AA04004705 AM21
Licence No and Date	5211000068/24/12/2020
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Contents of input in export product. 2. Applicant may explain various type of metallic yarn mentioned in export product. 3. Why quantities are not given separately for each type. 4. Content of inputs in Kgs for each type. 5. Whether any indigenous item is used. If so the details thereof. 6. Manufacturing process and stage wise waste , with justification of wastage at each stage. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	186 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00051325AM21
RA File Number	32AA04004143 AM21
Licence No and Date	3211000160/31/12/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 15/07/2021 followed by reminders dated 30/07/2021 and 14/08/2021 to furnish the CAD. Image and measurement chart on portal.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	187 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	G. S. EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00052033AM21
RA File Number	33AA04001913 AM21
Licence No and Date	3311000045/31/12/2020
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Input polyester yarn requested 120000 Kgs but in export product, quantity shown 100000 Kgs, Explain the variation. 2. Manufacturing process with stage wise wastage and justification for wastage shown at each stage of manufacturing process. 3. If any other item is used in the export product then content of claimed input in the export product in Kgs may be given. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	188 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00052480AM21
RA File Number	07AA04006284 AM21

Licence No and Date	0711000160/01/01/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda alongwith other relevant papers and noted that firm was asked vide letter dated 02.11.2021 and followed by reminder dated 17.11.2021 and 02.12.2021 to furnish the general name of import item serial no 09 along with its catalogue.</p> <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	189 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00056080AM21
RA File Number	05AA04021848 AM21
Licence No and Date	0511000598/06/01/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following;</p> <ol style="list-style-type: none"> 1. Import content of inputs with complete calculation for requirement of both imported and indigenous items for the manufacture of export product, indicating net import content + Wastage percentage. 2. Complete details of Import items, with specification indicating location in the drawing/design/layout of the bag with its application; <ol style="list-style-type: none"> 1. Production of export product vis-à-vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	190 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	UNITEC FIBRES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00056930AM21
RA File Number	03AA04016670 AM21
Licence No and Date	0311000743/07/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Complete set of application.
2. Appendix 4E and all technical details.
3. Percentage wastage claimed.
4. Specific name and catalogue for import item -2.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	191 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00057611AM21
RA File Number	32AA04004626 AM21
Licence No and Date	3211000220/07/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	192 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00057648AM21
RA File Number	32AA04004636 AM21
Licence No and Date	3211000219/07/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	193 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00057649AM21
RA File Number	32AA04004366 AM21
Licence No and Date	3211000202/07/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following, which is still awaited.

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	194 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	G.R.CORPORATION
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00058203AM21
RA File Number	062404000066 AM21
Licence No and Date	0611000041/08/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the clarification on the following:

1. Both the export products are fabric made out of yarn. Input and output same, meaning thereby no wastage, which does not appear correct as if a manufacturing process is involved, there will be appropriate wastage.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	195 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00058467AM21
RA File Number	05AA04022800 AM21
Licence No and Date	0511000696/08/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input in export item.
2. Details with net contents of indigenous material used, if any.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	196 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KORRUN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00060670AM21
RA File Number	07AA04007054 AM21
Licence No and Date	0711000276/12/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Import content of inputs with complete calculation for requirement of both imported and indigenous items for the manufacture of export product (separately for each export item) indicating net import content + Wastage percentage.
2. Complete details of Import items, with specification indicating location in the drawing/design/layout of the bag with its application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	197 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00061005AM21
RA File Number	05AA04023339 AM21
Licence No and Date	0511000735/12/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Coating mixture composition per Kg basis.
2. Percentage content of indigenous input Qty.
3. Justification for use of rubber antioxidant since no rubber is used in export.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	198 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	JUMBO BAG LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00061032AM21
RA File Number	04AA04005115 AM21
Licence No and Date	0411000180/12/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Wastage details asked for.
2. Net content of each import item in export item.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	199 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00061962AM21
RA File Number	052404000455 AM21
Licence No and Date	0511000768/13/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. CAD, Image, Measurement chart.
2. Complete set of application.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	200 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00062118AM21
RA File Number	32AA04004757 AM21
Licence No and Date	3211000248/13/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	201 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KORRUN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00066054AM21
RA File Number	07AA04007057 AM21
Licence No and Date	0711000279/19/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Complete specification of input serial no 08 to 14 and 21, 23, 24, 34, 35-40 for export item serial no-02.
2. Complete specification of input serial no 46, 48 to 50 and 54, 56 to 69 for export item serial no-03.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	202 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KORRUN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00065551AM21
RA File Number	07AA04007313 AM21
Licence No and Date	0711000313/19/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Complete specification of input serial no 10 to 19 and 24 to 42 for export item serial no-01.
2. Complete specification of input serial no 52 to 61 and 71 to 84 for export item serial no-02.
3. Complete specification of input serial no 88 to 91 export item serial no-03.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	203 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	ORIENT FASHION EXPORTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00067794AM21
RA File Number	05AA04025437 AM21
Licence No and Date	0511000914/21/01/2021
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	204 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	PRET INTERPRET CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00071640AM21
RA File Number	07AA04007581 AM21
Licence No and Date	0711000367/28/01/2021
Norms Committee Decision:	
<p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application. 	

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	205 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	FLEXITUFF VENTURES INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00071679AM21
RA File Number	56AA04001814 AM21
Licence No and Date	5611000083/28/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter date 02.11.2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the generic name and catalogue of import item no 02 and its function.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	206 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00072059AM21
RA File Number	05AA04026750 AM21
Licence No and Date	0511000983/28/01/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Import content of inputs with complete calculation for requirement of both imported and indigenous items for the manufacture of export product (separately for each export item) indicating net import content + Wastage percentage.
2. Complete details of Import items with specification indicating location in the drawing/design/layout of the bag with its application;
3. Details of export items (giving style number etc.) with specification etc.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	207 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00072250AM21
RA File Number	05AA04026802 AM21
Licence No and Date	0511000974/28/01/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. CAD, Image, Measurement chart. 2. Complete set of application <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	208 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	KIWI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00076341AM21
RA File Number	05AA04028473 AM21
Licence No and Date	0511001099/03/02/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Import content of inputs with complete calculation for requirement of both imported and indigenous items for the manufacture of export product (separately for each export item) indicating net import content + Wastage percentage. 2. Complete details of Import items with specification indicating location in the drawing/design/layout of the bag with its application; 3. Details of export items (giving style number etc.) with specification etc. 	

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	209 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00077185AM21
RA File Number	32AA04005352 AM21
Licence No and Date	3211000357/04/02/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	210 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00077186AM21
RA File Number	32AA04005373 AM21
Licence No and Date	3211000361/04/02/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.

3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	211 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00077221AM21
RA File Number	32AA04005354 AM21
Licence No and Date	3211000356/04/02/2021

Norms Committee Decision:

DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:

1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size.
2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item.
3. Indicate the usages of each input in export item along with justification for wastage claimed, if any.

Firm's reply still not received, therefore the Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	212 / NC/5/MEET/Dec/202122/14
Case Status	Case Deferred
Party Name	PRECISE SEAMLESS APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00078747AM21
RA File Number	05AA04029088 AM21
Licence No and Date	0511001130/08/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that firm was asked to appear before norms committee for "personal hearing" with sample of product and wastage at various stages of manufacturing and with the justification for it's and requirement of input per pc of export product. But due to Covid-19, PH could not be conducted. Therefore, committee decided to defer the case in next NC meeting.

The case stands deferred for re-listing.

Case No.	213 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00079742AM21
RA File Number	05AA04028792 AM21
Licence No and Date	0511001155/09/02/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. To provide Sketch/Image, Measurement chart of export item provided by buyer. 2. Indicate the usages of each input in export item along with justification for wastage claimed, if any. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	214 / NC/5/MEET/Dec/202122/14
Case Status	Case Rejected
Party Name	RATANMOTI TEXFAB (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202122/ 14 and 07/01/2022
HQ File Number	HQRNORM APPLY 00080180AM21
RA File Number	31AA04005974 AM21
Licence No and Date	3111000153/09/02/2021
<p>Norms Committee Decision:</p> <p>DECISION: The Committee considered the case as per the agenda along with other relevant papers and noted that firm was asked vide letter dated 02/11/2021 followed by reminders dated 17/11/2021 and 02/12/2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Nature of fabric and its specification, GSM. 2. Manufacturing process and stage wise wastage. <p>Firm's reply still not received, therefore the Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	